

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 25/TT/2016**

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Asset-I: 400 kV D/C (Quad) Maithon-Koderma (Part of Koderma-Gaya) line under contingency arrangement (DOCO:1.2.2013) under "Supplementary Transmission system associated with DVC and Maithan (RB) Projects in Eastern Region.

Date of hearing : 5.4.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited & 5 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M Mondal, PGCIL  
Shri Subhash C. Taneja, PGCIL  
Shri S.K Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Asset-I: 400 kV D/C (Quad) Maithon-Koderma (Part of Koderma-Gaya) line under contingency arrangement (DOCO:1.2.2013) under Supplementary Transmission system associated with DVC and Maithan (RB) Projects in Eastern Region. The tariff for the instant asset for the 2009-14 period was allowed vide order dated 15.1.2015 in Petition No.67/TT/2012.

2. The representative of the petitioner submitted that as per the investment approval dated 29.8.2008, the instant asset was scheduled to be commissioned on 1.9.2012 and the asset was commissioned on 1.2.2013. There is a time over-run of 5 months in commissioning of the assets due to the delay in obtaining the forest clearance. He submitted that the Commission was inclined to condone the time over-run and directed it to submit the copies of communication with the Forest Department at the time of truing-up petition and accordingly the relevant documents have been submitted in the instant petition. He prayed for condonation of the time over-run.



3. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 25.4.2016:-

For the period 2009-14

- (i) Submit the actual O&M Expenses & projected O&M Expenses
- (ii) Status of commissioning of the asset: "400 KV D/C (Quad) Koderma- Gaya (including Multi-circuit portion) transmission line and associated bays at Gaya Sub-station associated with supplementary Transmission System" and if the interim arrangement has been withdrawn from the system. This is as per para 46 of the Commission's order dated 15.1.2015 in Petition No 67/TT/2012.
- (iii) Revised Form-5D after the approval of Revised Cost Estimate (RCE).
- (iv) The computation of interest during construction (IDC) along with the editable soft copy in Excel format with links, for the Asset, for the following periods:
  - i). From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) of Tariff Regulation, 2014.
  - ii). From Scheduled COD to Actual COD of the Asset;
- (v) Form-9A "Statement of Capital Cost" as per Books of accounts (Accrual Basis and cash basis separately) for the Asset. Amount of Capital Liabilities in Gross Block should also be indicated;
- (vi) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- (vii) Form-14 (Draw down schedule for calculation of IDC and financing charges) and Form-14A (Actual Cash Expenditure).
- (viii) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Substation and Transmission line separately. Also, inform the Commission if it is included in the Add-Cap or not.
- (ix) Petition numbers corresponding to other assets covered in the project, wherein the true-up tariff for 2009-14 has been claimed.

For the period 2014-19

- (i) Form-4A "Statement of Capital Cost" as per Books of accounts (Accrual Basis and cash basis separately) for the Asset. Amount of Capital Liabilities in Gross Block should also be indicated;
- (ii) Documents in support of Date of Drawl, Interest Rate and Repayment Schedule for the SBI (2014-15) deployed as per Form-9C.



(iii) Form-13 (Breakup of Initial Spares), Form-14 (Other Income as on COD), Form-15 (Actual cash expenditure).

4. The Commission directed the respondents to file their reply by 2.5.2016 and the petitioner to file rejoinder, if any, by 9.5.2016. The Commission further directed the parties to comply with timeline specified and observed that if the information is not filed within the said date, the matter shall be decided based on available records.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-  
(T. Rout)  
Chief (Legal)

